

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/TT/2020

Coram:

**Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member**

Date of Order: 23.08.2021

In the matter of:

Corrigendum to order dated 9.08.2021 in Petition No. 269/TT/2020

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Chukka Transmission System in Eastern Region.

And in the matter of:

Power Grid Corporation of India Ltd.,
"Saudamini", Plot No. 2,
Sector 29, Gurgaon-122001

....Petitioner

Vs.

1. Bihar State Power (Holding) Company Ltd.,
(Formerly Bihar State Electricity Board - BSEB),
Vidyut Bhavan, Bailey Road, Patna – 800 001.
2. West Bengal State Electricity Distribution Company Ltd.,
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lakecity,
Calcutta – 700 091.
3. Grid Corporation of Orissa Ltd.,
Shahid Nagar, Bhubaneswar – 751 007.
4. Jharkhand State Electricity Board,
In Front of Main Secretariat,
Doranda, Ranchi – 834 002.



5. Damodar Valley Corporation,
DVC Tower, Maniktala,
Civic Centre, VIP Road, Calcutta – 700 054.
6. Power Department,
Government of Sikkim,
Gangtok – 737 101.

...Respondent(s)

CORRIGENDUM

Paragraphs 83 and 84 of the order dated 9.8.2021 in Petition No. 269/TT/2020 shall be read as under:

“83. The Petitioner has submitted that security expenses for the transmission assets are not claimed in the instant petition and it would file a separate petition for claiming the overall security expenses and the consequential IWC.

84. We have considered the submissions of the Petitioner. The Petitioner has claimed consolidated security expenses on projected basis for the 2019-24 tariff period on the basis of actual security expenses incurred in 2018-19 in Petition No. 260/MP/2020. The said petition has already been disposed of by the Commission vide order dated 3.8.2021. Therefore, the Petitioner’s prayer in the instant petition for allowing it to file a separate petition for claiming the overall security expenses and consequential IWC has become infructuous.”

2. Except for the above, all other terms contained in the order dated 9.8.2021 in Petition No. 269/TT/2020 shall remain unaltered.

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(P. K. Pujari)
Chairperson

